

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/676/(IB)/2017  
NAME OF THE PETITIONER(S) : BANK OF INDIA & NABARD  
NAME OF THE RESPONDENT(S) : VINKEM LABS LTD  
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S.SATHIYANARAYANAN Counsel for Petitioners *S. Sathiyarayan*

2. E. OM PRAKASH Counsel for  
(Senior Counsel) Corporate Debtor *V. M. Karthik*  
A/s V.M. KARTHIK

*for Ramalingam & Associates*

**ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor has submitted one order that has been passed on 14.12.2017 in WP/11777/2017 by the Hon'ble High Court of Madras wherein it has been directed that both the parties will either jointly or separately file memo before this Bench for deferment of the pending matter. The separate memos have been filed before this Bench as per the order passed by the Hon'ble High Court of Madras. Keeping in view the same, adjournment is granted. Put up on 25.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)